

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1434**

TO BE ANSWERED ON THE 25TH JULY, 2017 / SHRAVANA 3, 1939 (SAKA)

MOU TO COUNTER SMUGGLING OF FAKE CURRENCY

1434. SHRI DILIPKUMAR MANSUKHLAL GANDHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has signed several Memorandum of Understandings (MoUs) with many countries to prevent and counter smuggling and circulation of fake currency;

(b) if so, the details thereof;

(c) whether signing of Memorandum of Understanding has yielded the desired results;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (e): A Memorandum of Understanding (MoU) was signed between the Government of the Republic of India and the Government of the People's Republic of Bangladesh on 06.06.2015 to prevent and counter smuggling and circulation of fake currency notes. Meetings of the Joint Task Force are held under the mandate of the said MoU. A Standard Operating Procedure (SOP) has been signed during the meeting held in February, 2016. The exchange of information in some FICN cases has taken place with Bangladesh after the signing of the MoU.
